

the same day namely 20th May, 1976. The accused were released on bail by the Trial Magistrate. The Accused moved application under section 258 of the Code of Criminal Procedure praying that the whole proceedings be stopped on the grounds that the same were untenable both in law and fact and for their release from bail bonds. The Registrar of Companies filed written objection praying *inter-alia* that the applications of the accused be dismissed and also for passing absolute order condoning the delay and for proceeding with the trial. The accused filed rejoinder. Upon hearing to the said applications orders were passed by the Chief Metropolitan Magistrate on 27th October, 1976 rejecting the application moved by the accused and holding that prosecution could not be stopped and also instructing to send the records to the Court of 10th Metropolitan Magistrate for trial and disposal. The cases were posted for 8th December, 1976 but the accused preferred 12 Criminal Revision applications before the Hon. Justice P. C. Barua of Calcutta High Court, whereupon Rules were issued against the Registrar of Companies of Calcutta to show cause why orders of Chief Metropolitan Magistrate, Calcutta dated the 20th May, 1976 and 27th October, 1976 should not be set aside and also quashing the proceedings pending before the 10th Metropolitan Magistrate under section 420 of the Companies Act. In respect of the Revision Applications moved by the Accused in the High Court the Registrar has taken steps for opposing the Rules issued. Instructions were given to the Central Government Council to explain the unintentional delay in launching the prosecution and establishing absence of negligence in launching the prosecutions under Section 420 of the Companies Act and also for proving that there was reasonable cause for obtaining the condonation of delay. These Revision matters are pending in the High Court, Calcutta.

Restructuring of the Oil and Natural Gas Commission

*567. SHRI SARDAR AMJAD ALI:
SHRI DEVENDRA NATH
DWIVEDI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstayed question 34 given in the Rajya Sabha on the 14th November, 1977 and state;

(a) whether any further decision for the restructuring of the Oil and Natural Gas Commission has been taken; and

(b) if so, what are the broad objectives of such restructuring?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI JANEZSHWAR MISHRA): (a) and (b) Government have since announced their decision on the future organisational set-up of the Oil and Natural Gas Commission and a statement was made in this regard by me on 6-12-1977 in this House.

Grievances of Traffic Inspectors

*568. SHRI N. P. CHAUDHARI:
SHRI GURUDEV GUPTA:
SHRI YOGENDRA
MAKWANA:

Will the Minister of RAILWAYS be pleased to state;

(a) whether it is a fact that the Traffic Inspectors in the Grade of Rs. 550—750 are eligible for selection to Class II posts whereas their senior colleagues in the grade of Rs. 700—900 are not eligible for selection to Class II posts;

(b) whether Government are aware of the prevailing discontent among the affected employees and also that they have started an agitation for the removal of this lacuna in the Northern Railway; and

(c) if the answers to parts (a) and (b) above be in the affirmative, what